

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:4686  
ANSWERED ON:08.12.2010  
LAXITY IN GIVING INFORMATION  
Barq Shri Shafiqur Rahman

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether bureaucratic laxity is the main hurdle for the RTI applicants for receiving inaccurate information as reported in the media;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government in this regard?

**Answer**

Minister of State in the Ministry of Planning and Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Personnel, Public Grievances and Pensions. (SHRI V. NARAYANASAMY)

(a) & (b): As per information uploaded by various Ministries/Department/public authorities on the website of the Central Information Commission, a total of 14,72,289 RTI applications were received by the Central Government public authorities during the period 2005-06 to 2009-10. Information was supplied in respect of 13,76,537 (93%) of these applications and rest were rejected. The Commission received a total of 57,028 appeals/complaints during this period, which is about 3.87% of total applications. These facts show that officers are not lax in supplying information under the RTI Act.

(c): The Central Government, in order to improve the competence of the officers dealing with RTI matters, has been imparting training to public information officers, first appellate authorities and other officers, and has issued several memoranda clarifying various provisions of the Act.